

(3)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.160 OF 2007

ALLAHABAD THIS THE 16TH DAY OF APRIL, 2007

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J
HON'BLE MR. K. S. MENON, MEMBER-A

1. Hemant Kumar aged about 42 years,
Son Of Shri Nand Lal resident of 166,
Pratappura, Nagra, Jhansi.
2. Mahesh Das aged about 41 years,
Son of Shri Nand Lal resident of 166,
Pratappura, Nagra Jahnsi.
3. Pradeep Kumar aged about 40 years,
Son of Shri Nand Lal resident of 166,
Pratappura, Nagra Jahnsi.

..... .Applicant

By Advocate : Shri S. K. Mishra & Shri M.P. Gupta

Versus

1. Union of India through the General Manager,
north Central Railway, Allahabad.
2. The Divisional Railway Manager,
North Central Railway, Divisional Office,
Jhansi (U.P.)

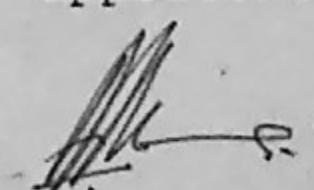
..... .Respondents

By Advocate :

O R D E R

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J

This application is filed seeking direction to the respondents for regularization of the Class IV post in the Railway and for inclusion of the applicants in the Casual Live Register maintained in the office of respondent no.2. On perusal of the pleadings when we heard the learned counsel for the applicant in the absence of any order passed by the respondents, the learned counsel for the applicant

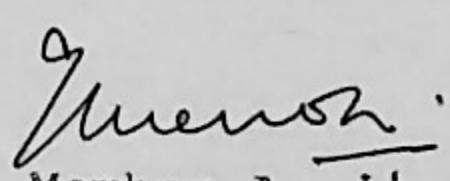


submits that the applicant have made a representation to respondent no.1 dated 14.06.2006 for which the respondents have communication, and forwarded the same to the authorities concerned for disposal of the same which the applicant has produced as Annexure-8 dated 26.06.2006. Hence, the learned counsel for the applicant seeking relief of direction only to dispose of the representations of the applicants pending before the respondents. Inspite of the representation pending before respondents have not passed any orders on the same till today.

2. Upon hearing the learned counsel for the applicant on the basis of materials produced on perusal of the same, we are satisfied that it is just and proper to direct the respondents to dispose of the representations of the applicants by passing final orders. The respondent no.1 is directed to dispose of the representations of the applicants in accordance with law as applicable to the facts and circumstances of the applicants in view of the representations made to the respondent no.1 as expeditiously as possible.

3. With the above direction the OA is disposed of.

No Costs.


Member-A


Member-J

/ns/